



FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
M/S ARS ENERGY PVT. LTD. OPERATING IN POWER SECTOR AT CHENNAI
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	M/S ARS Energy Pvt. Ltd. / PAN No.AAACA5351P/CIN:U40100TN1990PTC032178
2. Address of the registered office	207, Eguvarpalayam Village, Gummidipondi, Tiruvallur, Gummidipundi, Tamil Nadu, India - 601201
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	Factory is located at above address. Chennai. CD also owns a huge parcel of land, as part of the Plant.
5. Installed capacity of main products/ services	60 MW Thermal Power Plant
6. Quantity and value of main products/ services sold in last financial year	CD was shut down in March 2022
7. Number of employees/ workmen	8 Nos. Employees / workers
8. Further details including last available financial statements (with schedules) of two years,lists of creditors are available at:	Details are available with the Resolution Professional. Kindly contact cirp.arsenergy@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Kindly contact cirp.arsenergy@gmail.com / in_arsenergy@pwc.com
10. Last date for receipt of expression of interest	6.00 PM on 06/05/2025
11. Date of issue of provisional list of prospective resolution applicants	11/05/2025
12. Last date for submission of objections to provisional list	6.00 PM on 16/05/2025
13. Date of issue of final list of prospective resolution applicants	26/05/2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to PRAs	12/05/2025
15. Last date for submission of resolution plans	6.00 PM on 11/06/2025
16. Process email id to submit Express of Interest	cirp.arsenergy@gmail.com / in_arsenergy@pwc.com


Smt.Ramanathan Bhuvaneshwari,
IP Registration No: IBBI/IPA-002/IP-N00306/2017-18/10864
Address: C-006, Pioneer Paradise, 24th Main Road,7th Phase, JP Nagar, Bangalore-78.

For ARS Energy Private Ltd **For M/S ARS ENERGY PVT. LTD.**

Dated 21.04.2025 /Bengaluru


Ramanathan Bhuvaneshwari
Interim Resolution Professional
IP Regn. No. IBBI/IPA-002/IP-N 00306/2017-18/10864

Ujjivan SMALL FINANCE BANK
 Corporate Office: Grape Garden, 3rd A cross, 18th Main, 6th Block, Koramangla, Bengaluru 560095
Regional Office - West: Almonte IT Park, Sr.No.8, 7th Floor, Hadapsar Mundwa Bypass, Kharadi, Pune - 411014

POSSESSION NOTICE (for Immovable property) [Rule 8(1)]
 Whereas, The undersigned, being the **Authorised Officer of Ujjivan Small Finance Bank Ltd.**, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice on the dates mentioned below, calling upon the Borrowers / Mortgagees to repay the amount mentioned below within 60 days from the date of receipt of the said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken **symbolic possession of the properties described herein below** in exercise of powers conferred on him/her under Section 13(4) of the said Act with rule 9 of the said Rules on the dates mentioned below.

The Borrowers in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of Ujjivan Small Finance Bank Ltd for an amount mentioned herein below and interest thereon.

The Borrower's and Co-borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

S.No.1: Borrower: Nitesh Vitthalrao Maske, Tidke School, Plot No. 1255 Kawra Peth, Juna Kamthi Road, opp. Om Medical Stores Kawra Peth Nagpur, Maharashtra-440002. Also at: Parmatma Kirana & Dhanya Bhandar, on Plot No. 1255, Old Kamthi Road, Kawra Peth, Shanti Nagar Nagpur, Maharashtra-440002. Also at: House No. 1255, 1256, Kawadapeth near Old Kamthi Road, Om Medical Hospital Ward No. 42, situated at Village- Chikhali, Nagpur, Maharashtra-440032. **Rohit Vitthalrao Maske, Tidke School, Plot No. 1255 Kawra Peth, Juna Kamthi Road, opp. Om Medical Stores Kawra Peth Nagpur, Maharashtra-440002. Also at: House No. 1255, 1256, Kawadapeth Near Old Kamthi Road, Om Medical Hospital Ward No. 42, situated at Village- Chikhali, Nagpur, Maharashtra-440032. **Vitthal Shamrao Maske, Tidke School, Plot No. 1255 Kawra Peth, Juna Kamthi Road, opp. Om Medical Stores Kawra Peth Nagpur, Maharashtra-440002. Also at: House No. 1255, 1256, Kawadapeth near Old Kamthi Road, Om Medical Hospital Ward No. 42, situated at Village- Chikhali, Nagpur, Maharashtra-440032. Demand Notice Date: 06.09.2024; Amount Claimed as per Demand Notice: ₹ 12,98,069.36 (Rupees Twelve Lakh Ninety Eight Thousand Sixty Nine And Paise Thirty Six Only) as on 29.08.2024 and further interest and charges thereon. Possession taken Date : 15.04.2025****

DESCRIPTION OF THE IMMOVABLE PROPERTY: Corporation House No. 1255 and 1256 constructed on Residential Plot admeasuring 1360 sq. ft. (North-South 40ft. * East-West 34ft.), (120.81 sq. mtrs) situated on land bearing Survey No.12, Ward No. 42, of Village-Chikhali Devasthan, within the jurisdiction of Nagpur Municipal Corporation, Tal. & Dist.- Nagpur. Land bounded as under East: Old Kamthi and Open Plot of Nazul, West: Open Place Pundalikrao, North: Lane and House of Balu, South: House of Pundalikrao. Owned by Vitthalrao Shamraoji Maske.

S.No.2: Borrower: Arun Narayan Wanjari, 11/A/18 Gujar Nagar, Gangabai Ghat, Nagpur, Maharashtra-440008 Also at: Arun Kabatwala, Plot No. 1/1664 Azamsha Chowk, Juni Mangalwari, Nagpur, Maharashtra-440008 Also at, C.A Road Near Buddha Vihar, Azad Chowk Juni Mangalwari, Nagpur, Maharashtra-440008 Also at, Plot No. 16 House No. 1/A/18, Ward No. 21, Near Bhuteshwar Mandir, Gujar Nagar, Gangabai Ghat S/O Road T.A.H. Dist. Nagpur, Maharashtra-440008 Co-Borrower: Vanita Arun Wanjari, 11/A/18 Gujar Nagar, Gangabai Ghat, Nagpur, Maharashtra-440008 Also at, Plot No.16 House No. 1/A/18, Ward No. 21, Near Bhuteshwar Mandir, Gujar Nagar, Gangabai Ghat S/O Road T.A.H. Dist. Nagpur, Maharashtra-440008 Demand Notice Date: 08.04.2024; Amount Claimed as per Demand Notice: ₹ 4,27,617.66 (Rupees Four Lakh Twenty Seven Thousand Six Hundred Seventeen And Paise Sixty Six Only) as on 02.04.2024 and further interest and charges thereon. Possession taken Date : 16.04.2025

DESCRIPTION OF THE IMMOVABLE PROPERTY: Residential admeasuring 912.464 Sq.ft (84.77 Sq.Mtrs) situated at Survey No.327/2, Plot No.16, House No. 1/A/18, Zone No.6 as per sanction plan Zone No. 8, Ward No. 21, Mouza-Nagpur, with in Jurisdiction of Nagpur Municipal Corporation Taluka, Nagpur District and bounded as East: P.T.S.No.13 and Lane Road, West: Temple, North: Road, South: Open Place and P.T.S.No.15 which is owned by Arun Narayan Wanjari and Vanita Arun Wanjari.

Place: Nagpur, Date: 15.04.2025 / 16.04.2025
 Authorised Officer, Ujjivan Small Finance Bank Ltd

FEDBANK FINANCIAL SERVICES LTD. AUCTION NOTICE

This is to inform the public at large, that FEDBANK FINANCIAL SERVICES LTD., has decided to conduct Auction of Gold ornaments belonging to accounts (mentioned below) which have become overdue or which have defaults or margin breach customers. The Auction would be held at respective Branches specified below on **Friday 02-05-2025 between 10.00 a.m. to 12.00 p.m.** This would continue till the auction process is over.

Betul 7773027884 FEDGL05240001463, 0001482, 0001488, 0001489, 0001491, 0001499, 0001502, 0001513, 0001517, 0001519, 0001525, 0001528, 0001532, 0001535, 0001542, 0001543, 0001545, 0001567, 0003294, 0003299, 0003309 Immami Gate Bhopal 9981018266 FEDGL04600003145, 0003185 Indrapuri 9131907071 FEDGL04720003452, 0003461, 0003518, 0003538 MP Nagar Bhopal 9131084234 FEDGL04950001790, 0001793 Tower Square branch Indore 9399804332 FEDGL04630001580, 0002580 Vidisha 9424457923 FEDGL05120001474, 0001489, 0001490, 0001491 Vijay Nagar 9977250007 FEDGL04730002556, 0002570, 0002578

Change in Venue or Date, if any will be displayed on our Website www.fedfina.com. All bidders participating will be intimated subsequently with respect to acceptance or rejection of bids submitted by them. Customer who want to release their ornaments shall visit at the base branch wherein the ornaments were pledged by the customer or contact at the number mentioned above on/ or before 30-04-2025 subject to the terms and condition applicable.

Auction will be conducted at respective branches, in case the auction does not get completed on the given date due to any reasons, the auction in respect thereto shall be conducted on subsequent working days at district level branch after displaying the details on our Website. No further communication shall be issued in this regard.

Dated : 21-04-2025 For, sdl- Authorised Signatory
 Place : MADHYA PRADESH Fedbank Financial Services Ltd.,

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR M/S ARS ENERGY PVT. LTD. OPERATING IN POWER SECTOR AT CHENNAI (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	M/S ARS Energy Pvt. Ltd. / PAN No.AAACAS351P/CIN:U40100TN1990PTC032178
2. Address of the registered office	207, Egvargalapuram Village, Gummidipondi, Tiruvallur, Gummidipondi, Tamil Nadu, India-601201
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	Factory is located at above address. Chennai. CD also owns a huge parcel of land, as part of the Plant.
5. Installed capacity of main products/services	60 MW Thermal Power Plant
6. Quantity and value of main products/ services sold in the last financial year	CD was shut down in March 2022
7. Number of employees/ workmen	8 Nos. Employees / workers
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available	Details are available with the Resolution Professional. Kindly contact circ.arsenergy@gmail.com / in.arsenergy@pwc.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Kindly contact circ.arsenergy@gmail.com / in.arsenergy@pwc.com
10. Last date for receipt of expression of interest	6.00 PM on 06/05/2025
11. Date of issue of provisional list of prospective resolution applicants	11/05/2025
12. Last date for submission of objections to provisional list	6.00 PM on 16/05/2025
13. Date of issue of final list of prospective resolution applicants	26/05/2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12/05/2025
15. Last date for submission of resolution plans	6.00 PM on 11/06/2025
16. Process email id to submit Expression of Interest	circ.arsenergy@gmail.com / in.arsenergy@pwc.com

Smt.Ramanathan Bhuvaneshwari, IP Registration No: IBB/IFA-002JP-ND0306/2017-18/10884 Address: C-006, Pioneer Paradise, 24th Main Road, 7th Phase, JP Nagar, Bangalore-78. For M/S ARS ENERGY PVT. LTD. Dated 21.04.2025 /Bengaluru

Sitara SEWA GRIH RIN LIMITED
 Corporate office Address : Building No. 8, Tower C, 8th Floor, DLF Cyber City, Gurugram 122002.

DEMAND NOTICE

UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH RULE 3 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

The undersigned is the Authorised Officer of **Sewa Grih Rin Limited** under Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorised Officer has issued Demand Notices under section 13(2) of the said Act, calling upon the following Borrower(s) (the "said Borrower(s)"), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also given below. In connection with above, Notice is hereby given, once again, to the said Borrower(s) to pay to **Sewa Grih Rin Limited**, within 60 days from the publication of this Notice, the amounts indicated herein below, together with further interest as detailed in the said Demand Notice(s), from the date(s) mentioned therein till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following assets have been mortgaged to **Sewa Grih Rin Limited** by the said Borrower(s) respectively.

Name of the Borrower / Co-Borrower & Guarantor	Demand Notice Date & Amount
Loan No. L16P00000500782 1. Smt. Ratan Bai W/o Shri Amru (Borrower) 2. Shri Amru Lal Chandravanshi S/o Shri Megha Chandravanshi (Co-borrower) 3. Shri Mangali Vartia S/o Shri Amru Vartia (Co-borrower) 4. Shri Badrial Chandravanshi S/o Shri Amru (Co-borrower) 5. Shri Kaniya Lal Bagri S/o Shri Ramul (Guarantor)	31.03.2025 ₹ 8,54,222/- as on 31.01.2025
Details of Secured Property (Immovable Property): PH No. 43, Survey No. 357 Village Azampur Dodia Tehsil Piploda District Ratlam Madhya Pradesh The boundaries of the mortgaged property are as follows: East - Kaccha road going to Barkheda, West - Remaining land of Survey No. 357, North - Remaining land of Survey No. 357, South - Remaining land of Survey No. 357 The area of the mortgaged property plot is 3200 sq. ft.	
Loan No. HLP100004811 1. Mrs. Divya Gokar W/o Mr. Prakash Gokar (Borrower) 2. Mr. Prakash S/o Mr. Chhogalal (Co-borrower) 3. Mr. Ashok Pendarkar S/o Mr. Fjeet Pendarkar (Guarantor)	29.03.2025 ₹ 3,92,413/- as on 31.01.2025
Details of Secured Property (Immovable Property): Plot Survey No. 747/Min-1, Peki, P.H. No. 12 (old No. 37), Village Kailodkartal, Tehsil and District Indore Madhya Pradesh The boundaries of the mortgaged property are as follows: East - Other land, West - Road, North - Remaining portion of survey land, Remaining portion of South Survey Land. Area of mortgaged property plot is 800 sq. ft.	
Loan No. HLP100004362 1. Mrs. Reena Bai Chauhan W/o Shri Ishwar Chauhan (Borrower) 2. Shri Ishwar Lal S/o Shri Ramesh Singh (Co-borrower) 3. Shri Shyam Parihar S/o Shri Ramesh Chandra Parihar (Guarantor)	29.03.2025 ₹ 1,59,841/- as on 31.01.2025
Details of Secured Property (Immovable Property): Survey No. 1831, 1834 and 1835 House No. 249, Aman Nagar Preeti Nagar Tehsil District Ujjain Madhya Pradesh The boundary of the mortgaged property are as follows: Ex- Plot No. 276, West Road, North Plot No. 250, South-Plot No. 248. The area of the mortgaged property plot is 390 square feet.	
Loan No. H4RR000005004501 1. Smt. Mamta W/o Shri Balram (Borrower) 2. Shri Balram Rathore S/o Shri Mangusinh Rathore (Co-borrower) 3. Shri Govind S/o Shri Lakhani Singh (Guarantor)	31.03.2025 ₹ 7,06,555/- as on 31.01.2025
Details of Secured Property (Immovable Property): House No. 26, Halka No. 101 Survey No. 243 Village Tajpur Gram Panchayat Navasa Tehsil District Dhar Madhya Pradesh The boundaries of the mortgaged property are as follows : East - Dharamshala, West - Road, North - Durga Singh's House, South - Basi Singh Rathore's House. The area of the mortgaged property plot is 1914 sq. ft.	
Loan No. H4RR000005008881 1. Smt. Alitya BW/o Shri Tohik Khan (borrower) 2. Shri Tohik Khan S/o Shri Ramzani Khan (co-borrower) 3. Smt. Shenaz B S/o Shri Ramzani Khan co-borrower 4. Shri Ramzani S/o Shri Ismailkha (co-borrower) 5. Shri Imran S/o Shri Haider Ali (Guarantor)	28.03.2025 ₹ 6,83,786/- as on 31.01.2025
Details of Secured Property (Immovable Property): 64, Opposite Mosque, Mohalla Likhoda, Ujjain, Madhya Pradesh The boundaries of the mortgaged property are as follows: East - Public Road, West - Salam's House, North - Babu Khan's House, South - Bhandar Khan The area of the mortgaged property plot is 1125 sq. ft.	
Loan No. H3CP000005014357 1. Smt. Geeta Bai Ahirwar W/o Shri Machal Singh Ahirwar (Borrower) 2. Shri Machal Singh Ahirwar S/o Shri Choteram (Co-borrower)	28.03.2025 ₹ 5,96,142/- as on 31.01.2025
Details of Secured Property (Immovable Property): Ward No. 02, PHN 60, Khasra No. 1388/3/1, Jatapura, Tehsil - Vidisha, District Vidisha, Madhya Pradesh The boundaries of the mortgaged property are as follows: East - Seller's Land, West - Road, North - Seller's Land, South - Seller's Land, The Area Of The Mortgaged Property Plot is 600 Sq. Ft.	
लोन नं. H4RR000005010473 1. Smt. Baby Patel W/o Shri Ahsan Patel (Borrower) 2. Shri Ahsan Patel S/o Shri Mangilal Patel (Co-Borrower) 3. Smt. Soni B Patel W/o Shri Sheru (Co-Borrower) 4. Shri Sharif Patel S/o Shri Roshan Patel (Guarantor)	28.03.2025 ₹ 4,55,221/- as on 31.01.2025
Details of Secured Property (Immovable Property): Survey No. 35/4 PH No. 18 Saral No. 2301 Village Agarod District Dewas, Madhya Pradesh The boundaries of the mortgaged property are as follows: East - Road, West - Remaining part of the survey, North - Sabir Bhai's house, South - Sheri's agricultural land. The area of the mortgaged property land is 2400 sq. ft.	
Loan No. L1CP000005011855 1. Smt. Urmila Bai W/o Shri Ishwarlal (Borrower) 2. Shri Ishwarlal S/o Shri Ram Singh (Co-borrower) 3. Shri Anil Prajapati S/o Shri Ishwar Prajapati (Co-borrower)	28.03.2025 ₹ 2,87,896/- as on 31.01.2025
Details of Secured Property (Immovable Property): Plot No. 25 Survey 7/2/2, Village Shankarpur Tehsil Ujjain, District Ujjain, Madhya Pradesh The boundaries of the mortgaged property are as follows: East - Road, West - Others' Land, North - Plot No. 24, South - Plot No. 26. The area of the mortgaged property land is 600 sq. ft.	
Loan No. H3GP000005004354 1. Smt. Krishna Bai W/o Shri Shankar Lal (Borrower) 2. Shri Shankarlal Malviya S/o Shri Puna (Co-borrower)	27.03.2025 ₹ 6,51,974/- as on 31.01.2025
Details of Secured Property (Immovable Property): Building Tax Register No. 12, PH 39, Village Abadi, Village Nandietta Tehsil and District Ratlam, Madhya Pradesh The boundaries of the mortgaged property are as follows : East - House of Madanlal Unkarlal, West - Public Road, North - Public Road, South - House of Kailash Babulal. The area of the mortgaged property plot is 1992 sq. ft.	
Loan No. H3GP000005007961 1. Smt. Aisana B. W/o Shri Assar (Borrower) 2. Shri Assar S/o Shri Akbar (Co-Borrower) 3. Shri Raja S/o Shri Assar (Co-Borrower) 4. Shri Ashok Patel S/o Shri Yashin Patel (Guarantor)	27.03.2025 ₹ 5,30,250/- as on 31.01.2025
Details of Secured Property (Immovable Property): Survey No. 216/5/2, Loan No. 83, Village Umariya Tehsil Badnagar, District Ujjain, Madhya Pradesh The boundaries of the mortgaged property are as follows: Ex-Agricultural land of Part No. 01 216/5/1, West - Agricultural land of Part No. 01 216/5/1, North - Unconstructed road, South - Agricultural land of Part No. 01 216/5/1. Area of the mortgaged property land plot is 1074.84 sq. ft.	
Loan No. H3CP000005001284 1. Smt. Pushpa Bai Kelde W/o Shri Kailashchand Kelde (Borrower) 2. Shri Deepak Kelde S/o Shri Kailashchand Kelde (Co-borrower) 3. Shri Ajay S/o Shri Shriram Singh (Guarantor)	27.03.2025 ₹ 3,09,416/- as on 31.01.2025
Details of Secured Property (Immovable Property): 32 B, Dilip Nagar Gandhinagar, Village Nainod, Indore, Madhya Pradesh The boundaries of the mortgaged property are as follows : East - Other House, West - Road, North - Other Plot, South - Vishnu's Plot. The area of the mortgaged property plot is 1000 sq. ft.	
Loan No. H3GP000005013034 1. Smt. Bhuli Bai W/o Shri Prakash (Borrower) 2. Shri Prakash Gurjar S/o Shri Kana Ji (Co-borrower) 3. Shri Jaswant S/o Shri Ramlal (Guarantor)	28.03.2025 ₹ 7,22,231/- as on 31.01.2025
Details of Secured Property (Immovable Property): PH No. 06 Abadi Plot No. 45 Village Alsi Tehsil Nagda, District Ujjain Madhya Pradesh The boundaries of the mortgaged property are as follows : East - Marsingh's house, West - Suresh Ji's house, North - Public road, South - Shambhu Ji's house. The area of the mortgaged property land is 1920 sq. ft.	

If the said Borrowers shall fail to make payment to **Sewa Grih Rin Limited** as aforesaid, **Sewa Grih Rin Limited** shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of **Sewa Grih Rin Limited**. Any person who contravenes or abets contravention of the provisions of the said Act or Rules made there under, shall be liable for imprisonment and/or penalty as provided under the Act.

Place : Madhya Pradesh Date : 21-04-2025
 Sd/- Authorised Officer For : Sewa Grih Rin Limited

PUBLIC NOTICE

Notice is hereby given to public at large that the branch office of Tata Motors Finance Ltd., situated at (H. NO. 1976/1, 2ND FLOOR, (ABOVE INDUSIND BANK) LAKHAN COMPLEX, STATION ROAD, CIVIL LINE, JHANSI-284001, UTTAR PRADESH.), will be closing on (19th July 2025) The same branch will be operating from (Ground Floor, Stephen House, Part House No. 493 and New No.1016 Commercial Hall, Situated at Gondu Compound, Opposite Munnalal Power House, Gwalior Road, Jhansi, Uttar Pradesh - 284001), 20th July 2025) onwards.

सेंट्रल बैंक होम फायनेन्स लिमिटेड Cent Bank Home Finance Limited

APPENDIX IV [Rule 8(1)] (POSSESSION NOTICE) For immovable property

Whereas, The undersigned being the authorized officer of the CENT BANK HOME FINANCE LTD., JABALPUR Branch, Under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rule 3, 2002 issued demand notice upon the Borrowers/ guarantors mentioned below to repay the amount to CENT BANK HOME FINANCE LTD., JABALPUR within 60 days from the date of receipt of the said notice. The Borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that undersigned has taken possession of the property described herein below in exercise of powers conferred on me under section 13(4) of the said Act read with rule 8 of the said rules on the date mentioned against the account. The borrowers/ guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the CENT BANK HOME FINANCE LTD. JABALPUR for the amount and interest thereon w.e.f. NPA Date Given Below

Name & Address of The Borrower & Guarantor	Description of the Property	Date of Demand Notice		Amount in Demand Notice (₹)
		NPA Possession	Symbolic	
Mr. Dev Karan Sen @ Usrethe S/o Late Mr. Jorawal Sen Mrs. Rukmadi Sen @ Usrethe W/o Mr. Dev Karan Sen @ Usrethe LAN : 004031000010	Property bearing House constructed on Part of Plot No. 13, Khasra No. 29 After Mutation Khasra No. 29/2/Ka, Mouza Purva, Sett. No. 162, P. H. No. 28, COD Karmachari Greh Nirman Sahkani Samiti, Sagar Colony, Tehsil and District Jabalpur (M.P.), Area - 1200 Sq. Ft. Boundaries: East-Plot No. 23 and 24, West- Side Road, North- Plot No. 12, South- Part of Plot No. 13 Dhanendra Giri Goswami	21.11.2024 08.11.2024	16.04.2025	14,71,642/- + Interest & Expenses & All other charges.

Place : JABALPUR, Date: 19.04.2025 Authorized Officer, Cent Bank Home Finance Ltd., JABALPUR
 Branch : 37/4, 1st Floor, Above Canara Bank, Opp. Shubb Motors, Mahanada, Madan Mahal Road, Jabalpur (M.P.)-482001 website: www.cbhfi.com

PUBLIC NOTICE

Notice is hereby given to public at large that the branch office of Tata Motors Finance Ltd., situated at (2nd floor, Near Nanakheda Bus Station, C 1/2 Mahakal Varjaya kendra Ujjain MP, 456010), will be closing on (19th July 2025) The same branch will be operating from (Block no.301, 3rd floor, Shivansh Builder, B-4 Vishala Rishinagar, Devas Road, Ujjain, Madhya Pradesh-456010), 20th July 2025) onwards.

सेंट्रल बैंक ऑफ इंडिया Central Bank of India

Regional Office Ratlam Branch Office: Branch Bhaisodamandi, Tel.: 9406673944

E-AUCTION (SALE NOTICE)

Appendix-IV-A [See provisio to rule 8(6)]

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-auction Sale Notice For Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provisio to Rules 8(6) of the Security Interest (Enforcement) Rules 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to Central Bank of India (Secured Creditor), the physical possession of which has been taken by the Authorised Officer of Central Bank of India will be sold on "As is where is", "As is what is", and "Whatever there is" basis on **27.05.2025** for recovery of **Rs. 6,36,688/- (Six Lakh Thirty Six thousand Six hundred Eighty eight Only)** + Interest + Other Charges due to Central Bank of India (Secured Creditor) from the following borrower(s) & guarantor(s):

Borrower	Mr. Mahesh Kumar Prajapat s/o Ramprasad Address: village-Borda, Tehsil-Bhanpura, Distt-Mandsaur-458778, MP
Guarantor	NA
Particulars	Details of Property as mentioned below
Name of Owner	Mr. Mahesh Kumar Prajapat s/o Ramprasad
Description of Property	All part and parcels of Diverted construction thereon at survey no. 2327/6, plot No. 82, Ambika Nagar, Bhaisodamandi, Tehsil - Bhanpura, District- Mandsaur, admeasuring 150 sq.ft. buildup area 300 sq .ft. Boundaries: North:Road 30 Ft., South: Bus Stand Bhasoda, East: Plot No. 81, West: Plot No. 83
Reserve Price	Rs 9.30 Lakh (Rupees Nine Lakh Thirty Thousand Only)
Earnest Money Deposit (EMD) (10% of Reserve Price)	Rs.93000/- (Rupees Ninety Three Thousand Only)

Note :- (a) 25% of Reserve Price to be paid latest by next working day of Auction Sale Price which is inclusive of Earnest Money Deposited . (b) No known Encumbrance.

For detailed terms and conditions of the sale, please refer to Central Bank of India Secured Creditor's website i.e. www.centralbank.co.in and website of service provider <https://baanknet.com>

DATE: 17.04.2025
 Place: Bhaisoda Mandi Authorized Officer/Chief Manager
 Central Bank of India, LDM -MANDSAUR, Mob. 9406673944

PUBLIC NOTICE

Notice is hereby given to public at large that the branch office of Tata Motors Finance Ltd., situated at (KHURANA BUILDING, 1ST FLOOR, NEAR SBI BANK, JABALPUR ROAD, KATNI-483501, MADHYA PRADESH.), will be closing on (19th July 2025) The same branch will be operating from (2nd Floor, Ashtha Complex, Bargawan, Katni, Madhya Pradesh- 483501), 20th July 2025) onwards.

FORM NO. IV (See sub-rule (2A) of rule 5)

DEBTS RECOVERY TRIBUNAL AT JABALPUR
 797-II, Shantikunj South Civil Lines, Jabalpur (M.P.) 482001

O.A. No. 188 OF 2023

HDFC BANK LTD. Applicant (s)

Versus

M/S. SATNA ELECTRONICS & OTHERS Defendants (s)

1. M/s. Satna Electronics, A Proprietorship concern proprietor Late Shri Sanjay Manghnani, Son of Shri Shri Lajpat Rai Manghnani, represented through his legal heirs defendant nos.2 (a) to 2(c) namely Kangana Manghnani (wife), Smt. Sunita Manghnani (mother) and Shri Lajpat Rai Manghnani (Father), Situated at Shop No.2, Amrit Vatika Ke Samne, Ayushman Hospital Road, **SATNA(M.P.) 485 001**

2. Shri Sanjay Manghnani (since deceased), Son of Shri Lajpat Rai Manghnani represented through his following Legal Heirs :

2(a). Smt. Kangana Manghnani, Wife of Late Shri Sanjay Manghnani, Resident of Ward No. 41, Kishan Ice Factory Compound, Near Jagat Dev Talab, Tehsil- Raghurajnagar, **SATNA(M.P.) 485 001**

2(b). Smt. Sunita Manghnani, Wife of Shri Lajpat Rai Manghnani, Resident of Ward No.41, Kishan Ice Factory Compound, Near Jagat Dev Talab, Tehsil- Raghurajnagar, **SATNA(M.P.) 485 001**

2(c). Shri Lajpat Rai Manghnani, Resident of Ward No. 41, Kishan Ice Factory Compound, Near Jagat Dev Talab, Tehsil- Raghurajnagar, **SATNA (M.P.) 485 001**

.....LEGAL HEIRS OF DECEASED/BORROWER

3. Smt. Kangana Manghnani, Wife of Late Shri Sanjay Manghnani, Resident of Ward No. 41, Kishan Ice Factory Compound, Near Jagat Dev Talab, Tehsil- Raghurajnagar, **SATNA(M.P.) 485 0014**.

4. Smt. Sunita Manghnani, Wife of Shri Lajpat Rai Manghnani, Resident of Ward no. 41, Kishan Ice Factory Compound, Near Jagat Dev Talab, Tehsil- Raghurajnagar, **SATNA (M.P.) 485 001**

5. Shri Aashish Manghnani, Son of Shri Lajpat Rai Manghnani, Resident of Ward no. 41, Kishan Ice Factory Compound, Near Jagat Dev Talab, Tehsil- Raghurajnagar, **SATNA (M.P.) 485 001**

6. Smt. Vandana Gelani, Wife of Shri Manish Gelani, Resident of Ward no. 44, Gelani Bhavan, Raghunath Ganj, Ward Ghanatghar Road, Murwara, **KATNI (M.P.)**.

7. Smt. Mehak Sindhi, daughter of Shri Lajpat Rai Manghnani, Resident of 403, Raghuram Residency, Shilpa Park Kondapur Hyderabad Gachi Bowali, **HYDERABAD, TELANGANA.**

Whereas OA No.469/2022 was listed before Hon'ble Presiding Officer 09.05.2023.

Whereas, this Hon'ble Tribunal is pleased to issue summons/notice on the said application under Section 19 (4) of the Act (OA) filed against you for recovery debts of **Rs.76,07,932.75**.

In accordance with sub-section (4) of section 19 of the Act, you, the Defendants are directed as under:

i. To show cause within thirty days of the service of summons as to why relief prayed for should not be granted.

ii. To disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application.

iii. You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application pending hearing and disposal of the application for attachment of properties.

iv. You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the tribunal.

v. you shall be liable to account for the sale proceeds realized by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written stated with a copy thereof furnished to the applicant and to appear before Registrar **30.05.2025** on 10:30 A.M at failing which the application shall be heard and decided in your absence.

Given under my hand and seal of the tribunal on this 16th day of April, 2025.

AUTH. OFFICER, DRT, JABALPUR

mahindra HOME FINANCE
 Mahindra Rural Housing Finance Limited

Registered Office: Mahindra Towers, P.K.Kurme Chowk, Worli, Mumbai 400 018.
 Telephone No. : 91 22 62929800, Corporate Identity Number : U65922MH2007PL169791
 Email : mrhf.investorhelpline@mahindrahomefinance.com, Website : www.mahindrahomefinance.com

STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31 MARCH 2025

SN	Particulars	₹ In Lakhs			
		Quarter ended 31 March 2025	Quarter ended 31 March 2024</		